

**Conversion of Property to  
Freehold**

**2476 SHRI SANAT KUMAR MANDAL:**  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the response from the plot-holders, DDA flat holders and those holding L&DO property in Delhi to freehold scheme;

(b) how many of Delhi's leasehold properties/including those of L&DO will actually be converted to freehold as per applications received by the authorities concerned as on July 1, 1992; and

(c) the amount which is likely to be accrued to the Government on this account—separately for DDA and L&DO properties?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). About 22,000 forms have been sold by the DDA and the number of applications received for conversion is 1100. Likewise, about 2300 forms have been sold by the L&DD and the number of applications received for conversion is 225. All properties for which applications have been and which satisfy all the conditions laid down for conversion will granted freehold rights.

(c) The amount likely to accrue to the Govt. on this account from conversion cannot be anticipated at this stage as the same depends on the responses from the applicants for conversion.

[*Translation*]

**Decentralisation of MCD**

**2477. SHRI MRUTYUNJAYA NAYAK:**  
Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 4730 on March, 26, 1992 and state:

(a) whether any final decision has been taken by the Union Government regarding decentralisation of Municipal Corporation of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The question of restructuring of the Municipal Corporation of Delhi is under consideration of the Government.

[*English*]

**Upgradation of Slums Vijayawada  
by DDA**

**2478 SHRI SOBANDRESWAR RAO VADDE:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Overseas Development Administration has agreed to the proposal for upgradation of slums of Vijayawada city in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the stage at which the implementation of this project stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The project proposal envisages upgradation of 136 slums of Vijayawada at an estimated cost of Rs. 49.15 crores (& 16.25 Million) covering 2.49 lakhs slum dwellers. The project entail not only development of physical infrastructure and provision of civic amenities but also community development

& social, economic & educational inputs which assists in raising which assist in raising the standard of living of the inhabitants of slum areas.

(c) In phase-I the work in 26 slums covering a population of 42, 000 has been taken up and will be completed by the end of August 92. The project has incurred an expenditure of Rs. 7.91 crores up to June, 92 i.e. roughly 16% of the total sanctioned amount. In phase- II the work in 56 slums covering a population of 96, 820 has been taken up recently.

[*Translation*]

### **Infiltration on Meghalaya-Bangladesh Border**

2479. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Sarkar Ki Nitiyon Ke Kama Jawan Ghuspaith Rokne Mein Nakam" appearing in Rashtriya Sahara dated May 24, 1992;

(b) if so, the reaction of the Government thereto;

(c) the number of intruders caught on Meghalaya-Bangladesh border during the current year; and

(d) the measure being taken to check infiltration, especially on Meghalaya-Bangladesh border?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). Necessary measures have

been taken to deal with the problem. These include:-

(1) Surveillance of the Indo-Bangladesh Border by the Border Security Force.

(2) Construction of roads and fence along sensitive stretches of Indo-Bangladesh border.

(3) Sanction of the schemes of Prevention of Infiltration of Foreigners (PIF) and Mobile Task force in the affected States.

(4) Restricting the powers delegated to the State Governments and Union Territory Administrations to accord extension of the stay of Bangladeshi Nationals.

(5) Issue of instructions to the Indian High Commissioner in Bangladesh to carry out stricter scrutiny of applications of visas.

(6) Issue of instructions to the State Governments to use provisions of the Foreigners Act to require certain category of persons to report about foreigners; and

(7) Issue of instructions to the State Governments to launch a drive to detect Bangladeshi nationals illegally staying in India and to take action against them as per law.

79 intruders were apprehended upto June, 1992.

[*English*]

### **Foreign Visits of Ministers**

2480. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the members of the present council of Ministers who visited foreign countries after assuming the charge; and